



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 602
IB-154/PB/2019**

**IN THE MATTER OF:
Mrs. Pawan Wasu**

...PETITIONER

Vs.

M/s. HSL Software Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 01.08.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


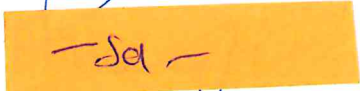
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

ORDER

No one is present at the time of virtual hearing of the matter despite service of e-notice by the Court Officer to the Financial Creditor. On the last occasion i.e. on 06.07.2022, it was made clear that if the Financial Creditor fails to appear on the next date of hearing i.e. today Section 7 application will be dismissed. Since no one has appeared today, the Section 7 application stands **dismissed**. The case folders and connected papers may be consigned to the Record Room.



-Sd-

**(Rahul Bhatnagar)
Member (T)**



-Sd-

**(P.S.N Prasad)
Member (J)**